## No. 04/ 01 /2020-NCLT 992 National Company Law Tribunal

6<sup>th</sup> Floor, Block No. 3, CGO Complex, Lodhi Road, New Delhi -110003. Dated: 21<sup>st</sup> December, 2020

## **OFFICE MEMORANDUM**

Options are invited from eligible officers/officials who are on deputation in NCLT from other departments for absorption in NCLT in terms of conditions and eligibility provided in Rule 10 [Absorption of employees on appointment on deputation] of the National Company Law Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020, which reads as under:-

- "10. Absorption of employees on appointment on deputation (1) Notwithstanding anything contained in the provisions of these rules, the persons appointed on deputation basis, who fulfil the qualifications and experience laid down in these rules and who are considered suitable by Departmental Promotion Committee, shall be eligible for absorption, in respective grade subject to the condition that such persons exercise their option for the absorption.
- (2) Such absorption shall also be subject to the condition that their parent departments or cadre controlling authorities do not have any objection to their being absorbed in the Appellate Tribunal.
- (3) Seniority of officer or employees mentioned in sub rule (1) shall be determined with reference to the date of their absorption to the post concerned."

The eligible officers/officials may send their options so as to reach NCLT Headquarters by 8<sup>th</sup> January, 2021.

(Anupam Lahiri) Secretary NCLT

Copy for information and necessary action to:

- 1. Joint Registrar/Deputy Registrar/Assistant Registrar, all NCLT Benches with the request to bring the above O.M. to the notice of eligible officers/officials who are on deputation in NCLT and forward their option, if any, to NCLT Headquarters by 8<sup>th</sup> January, 2021.
- 2. All Officers/Officials of all NCLT Benches.
- 3. NCLT Website/Notice Board.
- 4. Guard file.